

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

ROC.NO.2154/SO/2021

DATED: 14.09.2021

CIRCULAR NO.16/2021

Sub: High Court for the State of Telangana – Depositing of the amounts, to the credit of the awards in each case passed by the Lok Adalats, to the Bank of the Claims Tribunal, directly through Real Time Gross Settlement (RTGS) /National Electronic Fund Transfer (NEFT) – Instructions – Issued.

Ref: 1) High Court's Circular Roc.No.12/SO/2002, dated 03.05.2012.
2) High Court's Circular Roc.No.1414/SO-3/2012, dated 22.12.2012.

In the reference 1st cited, the High Court has permitted the advocates/parties to use the facility of deposit through Real Time Gross Settlement (RTGS) for remittance of Court fee exceeding Rupees two lakhs in the High Court and in the Subordinate Courts and in the reference 2nd cited, the Advocates/parties are permitted to deposit the amount in respect of awards under M.V.Act directly to the Court account through Real Time Gross Settlement (RTGS) of the amounts to the credit of the decrees/orders also, wherever the amount exceeds Rs.2,00,000/- (Two lakhs) in each case.

Now, a proposal has been received from the Member Secretary, Telangana State Legal Services Authority to issue instructions to all the Unit Heads in the State to accept the deposit amounts in respect of awards settled before Lok Adalats also, through RTGS/NEFT to avoid delay in realization of the amounts to the party.

Having considered the said proposal and other aspects, the High Court has decided to permit the parties to deposit amounts in respect of awards settled before Lok Adalats also, to the Bank of the Claims Tribunal, directly through Real Time Gross Settlement (RTGS) /National Electronic Fund Transfer (NEFT).

Therefore, all the Unit Heads are hereby directed to accept the deposits of amounts in respect of awards settled before Lok Adalats also, to the Bank of the Claims Tribunal, directly through Real Time Gross Settlement (RTGS) /National Electronic Fund Transfer (NEFT) and insist the party to file a memo bringing the same to the notice of the Court.

Receipt of this circular may please be acknowledged.

Gov. 14/9/21
REGISTRAR GENERAL

To

1. All the Registrars, High Court for the State of Telangana, Hyderabad.
(for information)
2. All the Unit Heads in the State. (With a request to communicate the same to all the Judicial Officers under their control and also the Presidents of the Bar Associations in their respective Districts)
3. The Director, Telangana State Judicial Academy, Secunderabad.
4. The Member Secretary, Telangana State Legal Services Authority, High Court Buildings, Hyderabad.
5. The Chairman, Bar Council of Telangana, Hyderabad.
6. The Section Officers, Accounts Section, E Section and OP Cell, High Court for the State of Telangana, Hyderabad.